

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4029
ANSWERED ON:05.09.2012
ASSESSMENT OF CORRUPTION CASES
Chaudhary Shri Arvind Kumar;Singh Shri Vijay Bahadur

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether an assessment regarding percentage of corruption prevailing in all the sectors including industrial sector in the country has been made as reported in the print media;
- (b) if so, the details thereof;
- (c) whether the Government is considering to pass the prevention of Bribery of Foreign Public International Organisations Act, 2011 to check corruption in partnership of foreign companies with several Indians;
- (d) if so, whether the Government has made any list of corrupt foreign investors partnering with Indians during the last three years;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): No assessment regarding percentage of corruption prevailing in all the sectors including industrial sector has been made by the Central Government as reported in the Print Media.

(c): There is no proposal to pass the 'Prevention of Foreign Public International Organization Act 2011'. However, a Bill, namely "The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011" was introduced in Lok Sabha on 25th March, 2011. The Bill contains provisions to criminalize both the supply side and demand side of act of bribery of foreign public officials and officials of Public International Organisations. The Bill was referred to the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice. The Standing Committee in its 50th Report made a number of recommendations on the said Bill. The majority of the Recommendations have been accepted by Government and a notice for moving official amendments to the aforesaid Bill in Lok Sabha has been sent to Lok Sabha Secretariat.

(d) to (f): No such list is centrally maintained. CBI have however reported that one case has been registered relating to corrupt foreign investors during the last 3 years vide RC.22(A)/2011/ACB/Delhi dated 9.10.2011 under Section 120B IPC read with Section 7, 12 & Section 13(2) r/w 13(1)(d) of the Prevention of Corruption Act 1988 and in which, Mr. Ralph Marshal, Director, M/s Astro All Asia Networks Plc, UK, and M/s Maxis Communications, Bhd, Malaysia, T.Ananda Krishnan, Chairman, M/s Usaha Tegas Sdn Bhd, Malaysia, M/s. Astro All Asia Networks, Plc, UK and M/s Maxis Communications Bhd, Malaysia have been named, among others, as accused.